

facets of the bank scam. So, such comments are not at all called for in the House. ...(*Interruptions*)

SHRI P.R. DASMUNSI (Howrah) : Mr. Deputy Speaker, Sir, I am thankful to you. I brought it to your notice also. I would like to raise this issue today and I hope most of the hon. Members of the House will agree with me that the matter is very sensitive. While the entire nation is debating on the agenda of corruption, CBI is found to be functioning as an active agency at the behest of the judiciary to investigate all matters of corruption at high Offices. At this juncture, I would like to quote the provision of Article 26 of the Constitution which says:

"(b) to manage its own affairs in matters of religion;

(d) To administer such property in accordance with law."

It is a fundamental right of everyone. In this very House any matter that affects the interests of the Scheduled Castes and the Scheduled Tribes, anything that affects the dignity of women and anything that affects the interests of the minorities, especially the Muslims have been debated time and again. Today, I am sorry to mention that a scam of more than Rs. 1000 crore involving the Wakf property of the Muslims in Bengal has come out. It has been exposed and why not a CBI inquiry is held? ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Mr. Dasmunsi, it is a State subject.

...(*Interruptions*)

SHRI P.R. DASMUNSI : No, Sir. It is not a State subject. ...(*Interruptions*) It is a subject of the minorities. ...(*Interruptions*) It is not a State subject. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : All right, carry on.

...(*Interruptions*)

SHRI P.R. DASMUNSI : Sir, the Accountant-General of Bengal has observed irregularities and passed strictures about this great Wakf scam. ...(*Interruptions*) It has been exposed. ...(*Interruptions*) Efforts had been made to suppress the entire facts by constituting this committee and that committee. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Shri Acharia, let him finish first.

...(*Interruptions*)

SHRI P.R. DASMUNSI : Sir, we are always talking of secularism. ...(*Interruptions*) They are minorities, they are Muslims and they are crying. ...(*Interruptions*) Shri Banatwalla

knows it and everybody knows it as to how they are using the music. ...(*Interruptions*) Now, I demand a CBI inquiry immediately on the entire affairs of the scam of Wakf property. It is about Rs. 1000 crore scam. ...(*Interruptions*) Efforts had been made to suppress the facts. ...(*Interruptions*) Sir, they need the protection of Article 26 of the Constitution. ...(*Interruptions*) On the Sukh Ram issue, it is at the highest order of investigation and we said that whatever the Parliament decides, we would do and that the Congress will stand by that decision. ...(*Interruptions*) So, equally, such a corruption charge which has been protected and shielded by the party in power, should not be left to any agency except the CBI. CBI must be directed for this investigation. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : You all had your say. Please sit down.

...(*interruptions*)

MR. DEPUTY-SPEAKER : That is all.

...(*Interruptions*)

SHRI P.R. DASMUNSI : That has been looted and plundered. It is in the knowledge of everybody. Why should there not be an inquiry? ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Your views have come. Please sit down.

...(*Interruptions*)

SHRI P.R. DASMUNSI : Waqf Board is a national issue. ...(*Interruptions*) It is a secular issue. ...(*Interruptions*) CBI should inquire into that matter. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Gentlemen, please take your seats. Mr. Chatterjee, please sit down.

...(*Interruptions*)

MR. DEPUTY-SPEAKER : Will you please listen to me?

...(*Interruptions*)

MR. DEPUTY-SPEAKER : Nothing will go on record.

...(*Interruptions*)*

MR. DEPUTY-SPEAKER : Please have a decorum.

...(*Interruptions*)

MR. DEPUTY-SPEAKER : Will you allow me to say a few words?

* Not recorded.

[Translation]

Shri Banatwalla and Shri Somnath Chatterjee — two persons will speak on this issue.

[English]

SHRI G.M. BANATWALLA (Ponnani) : Mr. Deputy-Speaker, Sir, here we have a grave instance of serious irregularities — malpractices — in the functioning of the West Bengal Waqf Board. There was a Report even by the Judicial Secretary. The Report is an eye-opener. My friends from West Bengal here are hon. Members. ...*(Interruptions)**

MR. DEPUTY-SPEAKER : This will not go on record.

...*(Interruptions)*

SHRI G.M. BANATWALLA : Even the Accountant-General has pointed out all those irregularities, all those malpractices. We have a scam of Rs. 1,000 crore. No action has been taken. I do not understand why we must have a partisan attitude towards this thing. ...*(Interruptions)*

MR. DEPUTY-SPEAKER : That is all. Please conclude.

SHRI G.M. BANATWALLA : I urge upon the Government that let there be no delay and strictest possible action must be taken.

There is a Welfare Minister concerned with our Waqfs. The Home Minister is here. They must rise. They must make a statement. They must let the House know what stringent action is being taken in the question of malpractices involving Waqf properties.

MR. DEPUTY-SPEAKER : Please sit down.

...*(Interruptions)*

MR. DEPUTY-SPEAKER : Let Shri Somnath Chatterjee speak.

[Translation]

SHRI SOMNATH CHATTERJEE : There are two Members of the party and both of them would speak.

[English]

...*(Interruptions)*... Mr. Deputy-Speaker Sir, I can understand the uneasiness of Mr. Dasmunsi...*(Interruptions)*

SHRI P.C. CHACKO (Mukundapuram) : Persons who are shielding corrupt people and talking of corruption are adopting double standards ...*(Interruptions)*

MR. DEPUTY-SPEAKER : Please allow him to speak.

SHRI SOMNATH CHATTERJEE : Self-appointed people are maintaining the financial integrity of this country. When people have given their verdict, why are you raising this question? People have given their verdict and that is why, they have gone there, Sir. ...*(Interruptions)*

SHRI RAJESH PILOT : Have you come on your right? Then why are you pinpointing us? Have people given you the verdict? Please do not claim like this. People have given their considered verdict. ...*(Interruptions)*

MR. DEPUTY-SPEAKER : Pilotji, allow him to speak.

...*(Interruptions)*

MR. DEPUTY-SPEAKER : Kindly have some patience. Let him conclude.

SHRI SOMNATH CHATTERJEE : I was listening very quietly and I never interrupted. The only thing that is being said here is, all sorts of judgements are being told and I do not know which hon. Member knows the details of it. ...*(Interruptions)*

SHRI G.M. BANATWALLA : We have got the Judicial Secretary's Report. ...*(Interruptions)*

MR. DEPUTY-SPEAKER : All have listened to you. Now listen to him also, Mr. Banatwalla.

...*(Interruptions)*

SHRI NIRMAL KANTI CHATTERJEE : He is knowledgeable enough to show that the Chief Minister made a statement on the Judicial Secretary's Report and that was placed before the Legislative Assembly in West Bengal. He must know about it. ...*(Interruptions)*

SHRI SOMNATH CHATTERJEE : I am not going to be taught lessons about integrity by anybody and we are not playing with integrity or corruption. The Government of West Bengal have directed a judicial inquiry by a sitting judge of the Calcutta High Court. Now, in many matters, they are asking for judicial inquiry. For political purposes, when a judicial inquiry has been ordered by a sitting judge today, they do not have faith in judiciary.

Sir, raising this question is totally improper. Therefore, I request not to allow this discussion to continue. There is no question of approving any corruption anywhere. If anybody is found guilty, stringent action will be taken. I can assure the House that stringent action will be taken against anybody found guilty. Therefore, let them have a little patience. They talk of judiciary when it suits them. Now, when a judicial inquiry is ordered, they have lost patience. I strongly repudiate the

* Not recorded.

reflections made by them. With all the contempt it deserves, I plead that the way Mr. Banatwalla has referred to Members of Parliament is not the way to treat his colleagues in Parliament. We are trying to uproot corruption; we all know that. Sir, I strongly repudiate his allegations. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : It is all right. Your views have come on record. Please sit down. Please let him have his say.

...(*Interruptions*)

MR. DEPUTY-SPEAKER : Please sit down. You all had your say. No side talks please.

...(*Interruptions*)

SHRI E. AHAMED (Manjeri) : The Centre cannot wash off their hands on such a serious matter. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : What is this going on? Both of you sit down. Mr. Chandumajra may speak now.

...(*Interruptions*)

MR. DEPUTY-SPEAKER : This is unlike gentlemen.

...(*Interruptions*)

SHRI E. AHAMED : We are also hon. Members of this House. We are also entitled to know what the Government is intending to do in this matter. ...(*Interruptions*)

Shri Somnath Chatterjee is not a member. ...(*Interruptions*) We want to know. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Now, please sit down. I have called the name of another Member. Yes, Prof. Chandumajra.

...(*Interruptions*)

MR. DEPUTY-SPEAKER : What is this going on?

...(*Interruptions*)

SHRI E. AHAMED : Sir, we are entitled to have a statement from the Minister. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Why do you not allow others to speak? Gentlemen, you had your say and now allow others also to speak. Please sit down.

...(*Interruptions*)

MR. DEPUTY-SPEAKER : Shri Banatwalla, you are a senior man, please sit down now.

...(*Interruptions*)

[*Translation*]

PROF. PREM SINGH CHANDUMAJRA (Patiala) : Mr. Deputy Speaker, Sir, I would like to draw attention of the Government to a judgement delivered by Justice Dhingra of Delhi High Court day before yesterday. He convicted a total of 89 persons who were culprits of 1984 riots. While delivering his judgement the learned Judge^t passed certain strictness also against some persons.

MR. DEPUTY-SPEAKER : Please do not read from newspaper.

PROF. PREM SINGH CHANDUMAJRA : The learned Judge has said about the people who were political masters of that time. ...(*Interruptions*)

MR. DEPUTY-SPEAKER : Please do not read from newspaper. Please speak about what you have already read.

PROF. PREM SINGH CHANDUMAJRA : The learned Judge has said about the political masters that

[*English*]

Those who have engineered all these incidents are still at large.

[*Translation*]

I would like to know through you, Sir, whether Government would investigate the matter on the basis of strictness passed by the learned Judge. The court is of the opinion that the matter should be investigated because there were political masters who were behind heinous crimes and massacre of Sikhs on the roads of Delhi.

Mr. Deputy Speaker, Sir, you would, perhaps, remember and many hon'ble Members also would recollect that the political masters who were behind these riots who are now no more in this world but they were in the hierarchy, they were political leaders. When Sikhs were being massacred, the press people asked them as to why that was happening, they replied that when a big tree falls, there is a sort of earthquake — how shameful is it?

Although it is late but justice has not been denied. At least we have got some satisfaction with this judgement. But justice delayed is justice denied that is there. The people who hatched this conspiracy, because of whom thousands of sisters became widow and because of whom sentiments of thousands of mothers were crushed, their grievances must be heard in the court of law. Although the judgement has been delivered by the court but the real culprits, who are political masters, who said at that time that when big tree falls, a sort of earthquake occurs, action must be taken against them and they must be convicted. This matter should be